

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 164/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017**

Name of the Company: Allahabad Bank.  
V/s.  
Sai Infosystem (India) Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SHETH KSHAMA	ADVOCATE	APPLICANT	[Signature]
2.				

**ORDER**

Learned Advocate Ms. Kshama Sheth present for Financial Creditor/ Petitioner.  
None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner filed affidavit stating that copy of application sent to the corporate debtor returned unserved as "left".

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service. Petitioner shall sent notice to corporate debtor informing the date of hearing by mail along with copy of application and copy of this order.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 22.11.2017 for objections of Respondent and for hearing before admission.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 15th day of November, 2017.